# CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.634/2015 In OA 3983/2014

## this the 19th day of April, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

Sumit
Aged about 19 years
S/o Late Shri Baljeet (Sanitary Attendant)
R/o A-161, Ayurvigyan Nagar
New Delhi – 110 049.

....Petitioner

(By Advocate: None)

#### **VERSUS**

- Prof. M.C.Mishra, Director AIIMS, Ansari Nagar New Delhi.
- Shri K.P.Singh
   Administrative Officer
   Legal Cell, AIIMS
   Ansari Nagar, New Delhi.

.... Respondents.

(By Advocate: Shri R.K.Gupta)

### **ORDER (ORAL)**

#### By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard both sides.

- 2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 12.11.2015 in OA No.3983/2014 where under this Tribunal disposed of the OA as follows:-
  - "3. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing the respondents to consider the representations of the applicant and to pass an appropriate reasoned and speaking order thereon, in

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accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs."

3. The learned counsel for the respondents by drawing our attention to the order dated 11.02.2015 which was enclosed with their reply, submitted that they have fully complied with the orders of this Tribunal and accordingly

prays for the dismissal of the CP.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, nothing survives in the Contempt Petition. Accordingly, the same is closed and notices are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(SHEKHAR AGARWAL) Member (A) (V. AJAY KUMAR) Member (J)

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